

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-281/ND/2022
IA/350/2024

IN THE MATTER OF:

Kelvin Air Conditioning And Ventilation Systems Pvt. Ltd.**Applicant**

Vs.

M/s. Triumph Reality Pvt. Ltd.**Respondent**

SECTION

U/s 9 IBC

Order delivered on 15.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Anil Airi, Sr. Adv. with Mr. Gaurav Bahl, Mr. Mudit
Ruhella, Advs.

ORDER

Proxy Counsel on behalf of the Operational Creditor is present and submitted that the main counsel is on his legs before the Hon'ble Supreme Court and therefore, sought adjournment. Ld. Senior Counsel on behalf of the Corporate Debtor is present and submitted that the matter is already pending before the Arbitrator who has been appointed by the Hon'ble High Court. Last opportunity is given to the Operational Creditor to appear and argue the matter failing which matter will be considered on the basis of material available on record. No further adjournment at the instance of Operational Creditor shall be granted. List the matter on **09.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)